

**Central Administrative Tribunal
Principal Bench**

**CP No.130/2017 in
OA No.4207/2012**

New Delhi, this the 30th day of October, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Sushila Pal, TGT-Sanskrit
Govt. SKV-No.1
New Seelampur, Delhi-53.Applicant

(By Advocate : Shri R.K. Kaushik)

Versus

Ms. Saumya Gupta
Director, Education
Directorate of Education, Govt. of Delhi
Old Secretariat, Delhi-54.Respondent

(By Advocate : Shri Anmol Pandita for Shri Vijay Pandita)

ORDER (ORAL)

Justice Permod Kohli :

Vide order dated 27.05.2016 passed in OA No.4207/2012 following directions were issued:-

"12. In view of the above discussion, we direct the respondents to revise the pay of the applicants in the light of the Tribunals decision passed in OA No. 3379/2014 and OA 3217/2014 and ensure that the pay of the applicant is fixed such that it is not less than the pay of the direct recruits appointed after 01.01.2006."

2. Today Shri Anmol Pandita proxy counsel for Shri Vijay Pandita, learned counsel for respondents has placed on record copies of order dated 16.10.2017 on 24.10.2017. Vide the first

order, the judgment of the Tribunal has been implemented and the pay of the applicant has been re-fixed at Rs.17140/- in terms of the directions of the Tribunal. Vide the second order, dated 24.10.2017, the details of re-fixation of pay have been worked out.

3. Learned counsel for the applicant submits that the actual benefits have not been released so far. Since the respondents have re-fixed the pay of the applicant, let the amount payable to him be also released within a period of two months.

4. With the above directions, the present contempt proceedings are dropped.

(Uday Kumar Varma)
Member(A)

(Justice Permod Kohli)
Chairman

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